

(2021) 07 KL CK 0101

In the High Court Of Kerala

Case No : Writ Petition (C) No. 13529 Of 2021

Kannur District Black Rock Crushers & Sand Making
Industries Pvt. Ltd

APPELLANT

Vs

State Environmental Impact Assessment Authority SEIAA

RESPONDENT

Date of Decision : 08-07-2021

Acts Referred:

Citation : (2021) 07 KL CK 0101

Hon'ble Judges : Sathish Ninan, J

Bench : Single Bench

Advocate : T.P.Sajid, Shifa Latheef

Final Decision : Disposed Of

Judgement

Sathish Ninan, J

The petitioner seeks for re-validation of the environment clearance certificate issued to the quarry being conducted by him, for the life of the project.

In T. Mathew Abraham v. State Level Environment Impact Assessment Authority and Ors .[2020 (6) KLT 302], this Court has declared the

entitlement of the entrepreneur for issuance of environment clearance for the life of the project as may be estimated by the State Environment Impact

Assessment Authority (SEIAA). The SEIAA is to estimate the life of the project with due consideration to the recommendations of the State Expert

Appraisal Committee (SEAC).

In a series of writ petitions (WP(C) 1154/2021 and connected cases) seeking similar relief, this Court has directed the entrepreneurs to file

applications before the SEIAA seeking re-validation of the environment clearance certificates already issued to them and the same have been directed

to be considered. There is no reason to deviate therefrom.

In the result, the writ petition is disposed of with the following directions:-

(i) The petitioner may prefer an application before the SEIAA seeking re-validation of the environment clearance certificate already issued to them.

(ii) SEIAA shall consider such application on arriving at the life of the project and pass orders within four months from the date of receipt of the application.

(iii) If any further details are required from the petitioner for passing orders on the application, the same shall be intimated to the petitioner within two weeks from

the receipt of the application referred to in clause (i) above.

(iv) On such details being furnished, the SEIAA shall consider such application on arriving at the life of the project and pass orders within four months.